

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00728/2018

Jabalpur, this Monday, the 13th day of August, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Smt. Prabha Devi
W/o Late Shri Shankar Prasad Sharma
(Ex-Senior Shunting Loco Pilot Guna)
Aged about 57 years
R/o H.No.121 Sai City Colony
Malpur Road
Guna (MP) 473001
Mob. 7007527975

-Applicant

(By Advocate –**Shri S.K. Mishra**)

V e r s u s

1. Union of India
Through General Manager
West Central Railway
Near Indira Market Jabalpur
Madhya Pradesh 482001

2. The Chief Operating Manager
West Central Railway Near
Indira Market
Jabalpur (MP) 482001

3. Senior Divisional Railway Manager
West Central Railway Bhopal (MP)

4. Senior Divisional Electrical Engineering (T.R.O.)
West Central Railway Bhopal (M.P.) **- Respondents**

(By Advocate –**Smt. Anjana Shrivastava proxy counsel for**
Shri A.S. Raizada)

O R D E R (Oral)**By Navin Tandon, AM:-**

The applicant is the widow of Late Shri Shankar Prasad Sharma, Ex-Senior Shunting Loco Pilot who was working with the respondent-department Railway.

2. The ex-Railway employee was removed from service after a major penalty charge sheet was issued to him.

3. The appeal was disposed of by the appellate authority (respondent No.3) on 04.12.2015 (Annexure A-6), wherein the penalty was kept unchanged. However, compassionate allowance was increased from 50% to 2/3rd.

4. Thereafter the applicant has filed Revision Petition to respondent No.2 on 11.07.2017 (Annexure A-9). It has been mentioned therein that the ex-Railway employee has expired on 11.12.2016.

5. Learned counsel for the applicant submits that the applicant would be satisfied if the revisional authority of the respondents is directed to consider and decide the said revision petition dated 11.07.2017 (Annexure A-9) in a time bound fashion, with a reasoned and speaking order.

6. Smt. Anjana Shrivastava, proxy counsel for Shri A.S. Raizada, learned Standing counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that

she has no objection if this Original Application is decided in above terms.

7. Accordingly, this Original Application is disposed off at admission stage itself, without going into the merits of the case, by directing the revisional authority of the respondents to consider and decide the applicant's revision petition dated 11.07.2017 (Annexure A-9), as per rules, with a reasoned and speaking order, within a period of 60 days from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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